

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

06.02.2012

OA No. 72/2012

Mr. Tanveer Ahmed, Counsel for applicants.

The applicants have preferred this OA against non consideration of their candidature for the post of Staff Nurse held in pursuant to advertisement and examination no. 12/16/6/2010-Pariksha vide the information provided under RTI Act with letter dated 03.02.2011 (Annexure A/1) with the list of eligible and ineligible candidates wherein the applicants have been shown to be not eligible by saying that they are not having diploma.

The applicants have served a legal notice dated 15.10.2011 in this regard, which is pending consideration with the respondents.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we direct the respondents to decide the legal notice dated 15.01.2011 (Annexure A/9) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicants, they are at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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